

डा० राम मनोहर लोहिया : जब आप तीन दफे कह देंगे कि मैं खिलाफ कार्यवाही लूंगा तब वह बैठ जायेंगे। उस वक्त आप जो ऐक्शन लेना चाहें ले लें।

अध्यक्ष महोदय : मैं माननीय सदस्यों से दख्खीस्त करूंगा कि मैंने जो उचित समझा वह फैसला दिया। मैटर्स दाखुब होने चाहिये इसमें शक नहीं है.. (ब्यवधान) अब श्री बागड़ी बोले चले जायेंगे तो कैसे काम चलेगा।

Mr. Bagri, You must withdraw from the House. I will ask him to withdraw from the House.

[Shri Bagri then left the House].

अध्यक्ष महोदय : मैंने बहुत दफे कहा है कि मैंने जो फैसला दिया है अगर उसमें कोई तब्दीली चाहता है तो मुझे लिख दे। मैं नहीं कहता कि वह मेरे पास आये।

श्री स० मो० बनर्जी : आप यह कहते हैं, मैंने लिखकर भेजा है।

अध्यक्ष महोदय : मैं इस पर यहां बहस नहीं कर सकता। (ब्यवधान)

श्री रामसेवक यादव : यहां बहस का सवाल नहीं है आपने कहा था कि आप मुझे सुनेंगे। आप मुझको मुन लीजिये। (ब्यवधान)

12.31 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Order, order. Papers to be laid on the Table. Shri Nanda.

INTERIM REPORT OF THE ADMINISTRATIVE REFORMS COMMISSION

The Minister of Home Affairs (Shri Nanda): I beg to lay on the Table a copy of the Interim Report of the Administrative Reforms Commission on Problems of Redress of Citizens Grievances. [Placed in Library. See No. LT-7107/66].

STATEMENT RE: STUDENT UNREST

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a statement on student unrest. [Placed in Library. See No. LT-7108/66].

Shri Vasudevan Nair (Ambalapuruzha): The statement of Shri M. C. Chagla should be read out.

Shri Surendranath Dwivedy (Kendrapara): Is it being circulated?

Mr. Speaker: I shall see to it that it is circulated to Members.

Shri S. M. Banerjee (Kanpur): We want to put questions. But now we are denied that opportunity. I do not know how the business of the House is going to be conducted.

REPORT OF THE COMMISSION ON DEARNESS ALLOWANCE

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to lay on the Table a copy of the Report of the Commission on Dearness Allowance appointed under Government Resolution No. F. 1(8)-E. II(B)/66(II) dated the 26th July, 1966, on the question of adequacy of the dearness allowance admissible to the Central Government employees as from 1st December 1965, together with the Government's decision thereon. [Placed in Library. See No. LT-7109/66].

DRAFT NOTIFICATION UNDER SECTION 324 OF COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): On behalf of Shri G. S. Pathak, I beg to lay on the Table under sub-section (4) of section 324 of the Companies Act, 1956, a copy of draft Notification proposed to be issued under sub-section (1) of section 324 of the said Act, together with an explanatory Memorandum thereon. [Placed in Library. See No. LT-7110/66].